GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

LOK SABHA

UNSTARRED QUESTION NO. 1626

TO BE ANSWERED ON MONDAY, 21stSEPTEMBER, 2020

COMMON VOTER LIST

1626. SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government has any plan to amend election rules and prepare one common voter list of all the citizens;

(b) if so, whether it would not curtail the rights of the States, who have their own rules for nagarpalika and panchayat election, and if so, the details thereof; and

(c) whether the Government has also discussed the matter with all theStates Governments and if so, the details thereof?

ANSWER

MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (c): No, Sir. Presently there is no such proposal. In a meeting taken by the Cabinet Secretary on the issue recently, the representative of the Election Commission of India (ECI) informed that a few State Election Commissions are already using the Electoral Roll prepared by the ECI for their Local Body elections. A decision was taken to persuade the remaining States to co-opt the Electoral Roll prepared by the ECI for their Local Body elections on the grounds of national interest in saving time, effort and expenditure, reducing duplication of work and confusion amongst voters.
